



# DELHI STATE LEGAL SERVICES AUTHORITY

(Constituted Under the 'Legal Services Authorities Act, 1987', an Act of Parliament)

Central Office, Patiala House Courts Complex, New Delhi - 110001

Ph. : 23384781, Fax : 23387267, Email : legalaidwing-dslsa@nic.in

WWW.dslsa.org 24 x 7 Help Line No. 1516



Ref.: LAW/Remand Adv./Rouse Avenue/DSLSA/ 4203

Date : 01 October 2020

## OFFICE ORDER

In process of rescheduling work of "Remand Advocates", following Legal Aid Advocates are hereby appointed as 'Remand Advocates' for Courts of Rouse Avenue Court Complex Delhi as mentioned in Column no. III for the month of October 2020 as per list given below: -

I	II	III
S.No	Name of Judicial Officers	Name of Advocate
1	Ms. Sujata Kohli, Ld. District & Sessions Judge cum-Special Judge (PAct), (CBI)	Sh. Soumitra Chatterjee Mobile no 9999242523
2	1. Sh. Vimal Kumar Yadav Special Judge(PACT)(CBI)-01 2. Sh. Ajay Kumar Kuhar Special Judge(PACT)(CBI)-09 3. Ms. Santosh Snehi Man Special Judge(PACT)(CBI)-08	Sh. Anand Verdhan Matriya Mobile No. 9212799778
3	1. Sh. Bharat Parashar Special Judge(PACT)(CBI) 2. Sh. Arvind Kumar Special Judge(PACT)(CBI)10 3. Sh. Sanjay Garg-II Special Judge(PACT)(CBI)-18 4. Sh. Harjyot Singh Bhalla, Ld. CMM	Sh. Baljinder Singh Mobile No. 88606 68211
4	1. Sh. Arun Bhardwaj Special Judge(PACT)(CBI)-05 2. Sh. Virender Bhatt Special Judge(PACT)(CBI)-15 3. Sh. Rakesh Kumar Sharma Special Judge(PACT)(CBI)-06	Sh. Shivender Singh Mobile No. 9582194010
5	1. Sh. Sanjeev Aggarwal Special Judge(PACT)(CBI)-02 2. Sh. Chandra Shekhar Special Judge(PACT)(CBI)-19 3. Ms. Nirja Bhatia Special Judge(PACT)(CBI)-03	Ms. Daljeet Kaur Mobile No. 9990241405

6.	<ol style="list-style-type: none"> <li>1. Sh. Anurag Sain Special Judge(PCACT)(CBI)-11</li> <li>2. Sh. Sameer Bajpai Special Judge(PCACT)(CBI)-14</li> <li>3. Sh. Balwant Rai Bansal Special Judge(PCACT)(CBI)-17</li> </ol>	<p>Sh. S. B. Shaily Mobile No. : 9810126168</p>
7	<ol style="list-style-type: none"> <li>1. Sh. Anil Kumar Sisodia Special Judge(PCACT)(CBI)-07</li> <li>2. Sh. Dig Vinay Singh Special Judge(PCACT)(CBI)-02</li> <li>3. Sh. Vishal Pahuja, Ld. ACMM-1 Room No. 202</li> </ol>	<p>Sh. Alok Vajpayee Mobile No. 8510013500</p>
8	<ol style="list-style-type: none"> <li>1. Sh. Sanjay Bansal Special Judge(PCACT)(CBI)-16</li> <li>2. Ms. Kiran Bansal Special Judge(PCACT)(ACB)-01</li> <li>3. Sh. Amit Kumar Special Judge(PCACT)(CBI)-04</li> </ol>	<p>Ms. Neetu Singh  Mobile No. 9716632081</p>
9	<ol style="list-style-type: none"> <li>1 Sh. Anuradha Shukla Bhardwaj Special Judge(PCACT)(CBI)-21</li> <li>2 Sh. Shailender Malik Special Judge(PCACT)(CBI)-22</li> <li>3 Sh. Pulastya Pramchala Special Judge(PCACT)(CBI)-13</li> </ol>	<p>Sh. Praveen Aggarwal Mobile No. 9555738444</p>
10	<ol style="list-style-type: none"> <li>1 Sh. Harish Kumar Special Judge(PCACT)(CBI)-20</li> <li>2 Sh. Ajay Gulati Special Judge(PCACT)(CBI)-12</li> <li>3 Sh. Ashok Kumar , Ld, ACMM-2-cum- ACJ Room No. 407</li> </ol>	<p>Ms. Anshu Aggarwal Mobile No. 9810157726</p>

**Terms and conditions of appointment as Remand Advocates are as under:**

1. Remand Advocates shall look after all the cases of CMM/ACMM Court as LAC through Video Conferencing and all Remand Advocates are requested to download CISCO Webex in their mobile/laptop etc. Remand Advocates in addition to their aforementioned duties shall also appear in CBI Courts mentioned against their names through Video Conferencing.
2. Remand Advocates as mentioned in column no. III shall remain present through video conferencing in the Courts mentioned in Column No. II on all the working days as well as on Sundays and Holidays, if the Court concerned is working during the said Sunday/Holiday .

However, in case it is required by the Ld. Judge then the legal aid counsel shall also appear before the court physically.

3. In case any Remand Advocate is on leave or is unable to attend the Court through video conferencing, he/she shall send prior intimation not only to this Office through message on the Whatsapp group made specifically for the panel advocates but also the concerned court well in time so that necessary arrangements can be done for deputing another advocate. Failure of any Remand Advocate to do so shall be viewed as dereliction of duty.
4. Any case assigned to the Remand Advocate by the Court concerned shall be dealt with by the counsel as per law irrespective of the rescheduling of the work in future. He shall also keep the Office informed regarding the progress of the case as well as the next date of hearing.
5. Remand Advocate for CMM/ACMM Courts shall be paid monthly honorarium as per Fee Schedule, June, 2017 for discharging the duties as Remand Advocate. He/she may move the appropriate application on behalf of the accused at the time of remand, however, no separate fees for filing any such application shall be paid. Remand Advocate shall not be entitled to claim/raise bill for attending the remand work of the Link Remand Advocate as well as for attending the additional remand work of **CBI Courts** assigned to them.
6. Remand Advocates shall prepare a separate daily diary of the work done as Remand Advocate.
7. It is reiterated that Remand Advocates shall also ensure that their presence in the Order-sheets of CMM/ACMM/CBI Courts must be marked without fail and they shall submit the copy of the order-sheet to the office of the undersigned for the purpose of payments towards their fee bills.
8. Remand Advocates shall submit their bills along-with the copy of order in which they appeared(which will be treated as their attendance) in office of Central DLSA office latest by 7<sup>th</sup> of each month within three months of their duty.
9. In case of appointment in any of the case by the Order of the Court, concerned Legal Aid Advocate is directed to inform the Office of Central District Legal Services Authority in

proper format and will continuously appear in that Court and will update the Office of Central District Legal Services Authority regarding the progress of the case and next date of hearing.

10. Performance of Remand Advocate shall be assessed on monthly basis in consultation with the Presiding Officer of the Concerned Court and adverse report against the Remand Advocate by the Concerned Court shall be given weight-age.
11. It is impressed upon all the Remand Advocates to adhere the above terms and conditions strictly.

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**(Gautam Manan)**  
**Special Secretary, DSLSA.**

**Copy to:**

1. Ld. Principal District & Sessions Judge (HQ)/Chairperson, DLSA (Central), Tis Hazari, Delhi through o/o Ld. Secretary, Central DLSA , Delhi
2. Ld. Principal District & Sessions Judge, Rouse Avenue, New Delhi
3. Judicial Branch, Rouse Avenue Courts, Delhi with a request to inform and send the copy of this Office Order to concerned Ld. Judges, Rouse Avenue, Delhi.
4. Concerned Legal Aid Advocates/PLVs.
5. Office File.

-sd-  
**(Gautam Manan)**  
**Special Secretary, DSLSA.**



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Ref.: LAW/Front Office/ Rouse Avenue/DSLSA/ ५२०२

Date : ० | October 2020

## OFFICE-ORDER

The following Panel Advocates are hereby appointed as Front office Advocate for the month of October, 2020 at Rouse Avenue Courts Complex, Delhi : -

Dates	Days	Name of the Legal Aid Advocates & Mobile Numbers	Signature
01-10-20	Thursday	Ms. Renu Rawal (Mobile No.9958601560)	
03-10-20	Saturday	Sh. Mukesh Kumar (Mobile No. 9810629420)	
05-10-20	Monday	Sh. Mazhar Siddiqui (Mobile No. 8588833730)	
06-10-20	Tuesday	Sh. Mukesh Kumar (Mobile No. 9810629420)	
07-10-20	Wednesday	Sh. Mazhar Siddiqui (Mobile No. 8588833730)	
08-10-20	Thursday	Sh. Laxmi Narain Atri (Mobile No. 9810547656)	
09-10-20	Friday	Ms. Renu Rawal (Mobile No.9958601560)	
12-10-20	Monday	Sh. Laxmi Narain Atri (Mobile No. 9810547656)	
13-10-20	Tuesday	Ms. Renu Rawal (Mobile No.9958601560)	
14-10-20	Wednesday	Sh. Neeraj Kumar (Mobile No. 8860513889)	
15-10-20	Thursday	Sh. Mukesh Kumar (Mobile No. 9810629420)	
16-10-20	Friday	Sh. Neeraj Kumar (Mobile No. 8860513889)	
17-10-20	Saturday	Sh. Laxmi Narain Atri (Mobile No. 9810547656)	
19-10-20	Monday	Sh. Mazhar Siddiqui (Mobile No. 8588833730)	
20-10-20	Tuesday	Sh. Laxmi Narain Atri (Mobile No. 9810547656)	
21-10-20	Wednesday	Sh. Neeraj Kumar (Mobile No. 8860513889)	
22-10-20	Thursday	Sh. Mukesh Kumar (Mobile No. 9810629420)	
23-10-20	Friday	Sh. Neeraj Kumar (Mobile No. 8860513889)	
26-10-20	Monday	Sh. Mazhar Siddiqui (Mobile No. 8588833730)	

27-10-20	Tuesday	Ms. Renu Rawal (Mobile No.9958601560)	
28-10-20	Wednesday	Sh. Neeraj Kumar (Mobile No. 8860513889)	
29-10-20	Thursday	Sh. Mazhar Siddiqui (Mobile No. 8588833730)	

**Note :**

1. Legal Aid Advocate on duty for Front Office Desk will remain available in working hours of legal aid office from 10.00 AM to 5:00 PM. Non-adherence to the time schedule shall entail deduction of fee claimed proportionately to the time schedule given on hourly basis.
2. Advocate on duty is required to inform week in advance, in case of his non-availability for any genuine reasons. Non-availability from duty of front office without any cause will be considered seriously.
3. Advocate on will entertain all those accused/prisoners who would approach for seeking legal aid or for counselling etc. & then will give report/opinion, on their request, to be considered by Secretary of Authority.
4. Advocate will also convey rights of accused during investigation/trial and rights of prisoners while in custody in jail. Advocate is required to make entry in the register maintained at the office of Lock-Up regarding details of person visited, brief introduction about his dispute and advice given and have to fill up the Legal Aid Form of the applicant and to submit in this authority by the next day of his/her duty along with the report/opinion.
5. An honorarium will be paid to the advocates, sitting in the front office for performing their duty from 10:00 AM to 5:00 PM as per the new fee schedule, June, 2017 issued by DSLSA.
6. Legal Aid Clinic would also facilitate the interaction of Legal Aid Counsels with accused/convicts in custody whose cases have been assigned to them and make an entry in this regard in the register separately.
7. Advocates shall submit their bills in Office of Central District, Tis Hazari latest by 7<sup>th</sup> of each month and not later than three months of duty.

-sd-

**(Gautam Manan)**  
**Special Secretary, DSLSA**

**Copy to :**

1. Ld. Principal District & Sessions Judge (HQ)/Chairperson, DLSA (Central), Tis Hazari, Delhi through o/o Ld. Secretary, Central DLSA , Delhi.
2. Ld. Principal District & Sessions Judge, Rouse Avenue, New Delhi
3. ACP/Incharge, Lock-Up, Rouse Avenue
4. Concerned Legal Aid Advocates/PLVs.
5. Office File

-sd-

**(Gautam Manan)**  
**Special Secretary, DSLSA.**

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE-CUM-SPECIAL JUDGE  
(PC ACT)(CBI) ROUSE AVENUE DISTRICT COURT, NEW DELHI.**

No.Remand Adv../RADC/Gaz./2020/E-15805-15845

Dated 3<sup>rd</sup> October, 2020.

E-copy of the Office Orders of Ld. Special Secretary, Delhi State Legal Services Authority Patiala House Courts Complex, New Delhi dated 1<sup>st</sup> October, 2020 received through e-mail where the Ld. Special Secretary, DSLSA has sent the following office orders for the month of October, 2020, for information and record:-

1. Remand Advocates for all Courts and
2. Front Office Advocates.

Copy forwarded digitally for information to:-

1. Ld. Registrar General, High Court of Delhi, New Delhi.
2. Ld. Principal District & Sessions Judge(HQs), Tis Hazari Courts, Delhi.
2. Ld. Special Secretary, DSLSA, New Delhi.

The Office orders be forwarded digitally for information and necessary action to:-

1. All Ld. Special Judges (PC Act) (CBI), RADC, New Delhi.
2. All Ld. Presiding Officers, Industrial Tribunal/Labour Courts, RADC, New Delhi.
3. Ld. CMM, ACMMs, RADC, New Delhi.
4. The Director of Prosecution, CBI, BlockNo.3, Iind Floor, CGO Complex, Lodhi Road, New Delhi.
5. The Director of Prosecution, , Govt. Of NCT of Delhi, Tis Hazari Courts, Delhi.
6. The Director General (Prisons), Tihar Jail, New Delhi.
7. The Commissioner of Police, Police Headquarters, Delhi.
8. The Labour Commissioner, Civil Lines, Delhi.
9. The Chief Prosecutor, CBI/ACB, Rouse Avenue District Court, New Delhi.
10. The Director, Directorate of Enforcement, New Delhi.
11. The P.S./Reader to the undersigned..
12. The Branch In-charge, Computer Branch, RADC, New Delhi for uploading the same on Official Website.
13. The Branch In-charge, Administration, Care Taking & Facilitation Centre, RADC, New Delhi.
14. The Lockup In-charge, Rouse Avenue District Court, New Delhi.
15. The Chowki In-charge, Rouse Avenue District Court, New Delhi.

This is computer generated copy and does not require signature.

Sd/-  
**(Sujata Kohli)**  
Principal District & Sessions Judge-  
cum-Spl. Judge (PC Act)(CBI),  
Rouse Avenue District Court,  
New Delhi